

National Company Law Tribunal

Allahabad Bench

CP NO. 160/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE COMPANY: M/s. Raj Duplex Pvt Ltd vs. M/s. Saydhana Papers Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

C.P. No. (IB) 160/ALD/2017

Shri Chandan Agarwal holding brief for Anshul Kumar Singhal for the Operational Creditor.

It is matter of record that despite a proper notice issued by the Registry of this Tribunal, the Respondent Corporate Debtor Company is reported to have refused the service as per the indorsement made by the Postal Department. This further vindicates that there is no response from its side, despite the petitioner counsel has communicated a copy of previous order of this court. Hence, the respondent is set ex-parte. The case is fixed for the argument.

The matter be listed on 9th January, 2018.

Date: 18/12/2017

Typed by
Jyoti
(Stenographer)

— Sd —

H.P. Chaturvedi,
Member(Judicial)